

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 50/TT/2020

Subject:	Revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-I: Combined Assets under System Strengthening Scheme for the Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset-II: Conversion of 50 MVAr Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram Transmission Line under the Eastern Region.
Date of Hearing	3.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Ltd. (PGCIL)
Respondents	BSPHCL and 5 others
Parties Present:	Shri A.K. Verma, PGCIL Shri S.S. Raju, PGCIL Shri B.Dash, PGCIL Shri Ved Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff for the 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 4 nos. of assets under System Strengthening Scheme for the Eastern Region (formerly part of Tala Supplementary Scheme). It is submitted that there is no time over-run and cost over-run in case of the instant assets. It is pointed out that any reply has not been received in the matter from any of the respondents as arrayed in the petition and further that additional information in reply to the TV (technical validation) letter has been filed vide affidavit dated 4.9.2020.

3. As regards the Petitioner's claim for separate tariff for conversion of 50 MVAr line reactor into switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgra (referred to as Asset-II in the petition), the Commission observed that the cost related to the conversion of Asset-II is to be treated as Additional Capital Expenditure in the existing asset.



4. It is reported that despite publishing a Notice dated 12.3.2020 on the Commission's website directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed their reply.

5. The Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

